

National Company Law Tribunal

Allahabad Bench

CP NO 101/ND/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE COMPANY: R R Infra Private Limited

SECTION OF THE COMPANIES ACT: U/S 397/398 of Companies Act,2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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SN.

1.	S. C. Maurya	Advocate	Petitioner	S. C. Maurya
2.	Mangal Rai	Advocate	Respondent	Rai

Order dated 20.02.2017

CP No.101/ND/2015 R.R. Infra Private Limited

Counsels are represented by both the parties. The matter is fixed today for presence of the petitioner as well as respondents in order to confirm and attest the memo of withdrawal filed by the petitioner. However, today neither parties appeared. Therefore, confirmation for withdrawal of present Company Petition could not be made. The counsel for both the parties informs such that one petitioner due to her ill health is not in a position to appear before this Court. However, no supporting application or affidavit is filed before us. On last occasion also such plea was taken, hence cannot be appreciated on every occasion when the matter is likely to be settled and the tribunal is having positive view for recording settlement. However, it may be seen that this tribunal on 22.12.2016 made such observation that affidavit of parties appearing to be suspicious as some column of the affidavit is found blank but affirmed by the notary. Therefore, with a view to ensure fairness this Tribunal had insisted presence of the parties before this Court. For verification purpose, instead of to refer the matter for disciplinary proceedings against the notary concern notwithstanding the above since the counsel for parties is desirous in settling the matter and their counsel ensure presence of parties before this Tribunal a last opportunity is granted for their personal appearance to confirm the affidavit of withdrawal failing which consequential order can be passed by this Tribunal. List the matter on 17.03.2017.



SH. H.P. CHATURVEDI (Judicial Member)

Dated 20.02.2017